

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00385/2018 in OA/310/00194/2016**

**Dated Wednesday the 25<sup>th</sup> day of July Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)  
&  
HON'BLE MR. P. MADHAVAN, Member (J)**

1. Union of India,  
rep by the Director (staff),  
Ministry of Communications & IT,  
Dept. of Posts,  
Dak Bhavan, Parliament Street,  
New Delhi 110001.
2. The Chief Postmaster General,  
Anna Salai, Chennai 600002.
3. The Superintendent of Post Offices,  
Tirunelveli Division, Tirunelveli 627002.
4. Postmaster,  
Palayamkottai Head Post Office,  
Palayamkottai. ....Applicants/Respondents

By Advocate M/s. Shakila Anand

Vs

A.Mathan Raj,  
S/o. Late M. Anbalagan,  
No. 13/21A, Ganeshapuram South Street,  
Melapalayam, Tirunelveli 627005.  
....Respondent/Applicant

By Advocate M/s. R. Malaichamy

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. This MA has been filed by the respondents in OA 194/2016 seeking six months' extension of time for compliance of the order of this Tribunal dt. 10.04.2018.

2. When the matter is taken up for hearing, learned counsel for MA applicants seeks three months' extension to implement the order of this Tribunal. Learned counsel for MA respondent (OA applicant) has no objection in grant of extension for two months.

3. Accordingly, two months' extension of time is granted from today. MA for extension of time is disposed of.

**(P. Madhavan)**  
**Member(J)**

**(R.Ramanujam)**  
**Member(A)**

**25.07.2018**

SKSI